

Original Application no. 213 of 2025

Sanjeev Kumar and others

Applicant  
(s)

Versus

State of Punjab and Ors.

Respondents (s)

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Date: 30/07/25

Place: PATIALA

Deponent

  
(Preeti Yadav)

Deputy Commissioner, Patiala

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW  
DELHI

Original Application No. 213 of 2025

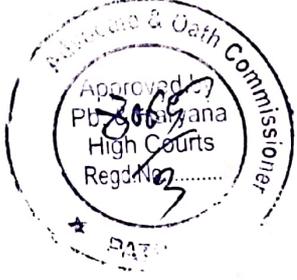
Sanjeev Kumar and Others

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Versus

State of Punjab and Ors.

Respondent(s)



Short reply by way of affidavit of Preeti Yadav, Deputy Commissioner, Patiala in compliance of order dated 29.05.2025.

I the above-named deponent, do hereby, solemnly affirm and state as under:

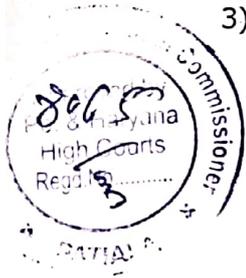
**Respectfully Showeth;**

- 1) That briefly submitted, this Hon'ble Tribunal has registered Original Application No. 213 of 2025 in exercise of its suo moto powers on the basis of letter petition forwarded by Sh. Sanjeev Kumar and Others. The applicant has alleged continuous burning of garbage at dump ground in Patiala and has requested for initiation of steps to scientifically manage and dispose of waste in compliance with environmental regulations.
- 2) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 29.05.2025 thereby constituting a Joint Committee comprising of the officers authorized by the Member Secretary, Punjab Pollution Control Board and District Magistrate, Patiala. The Joint Committee was directed to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and suggest appropriate

remedial action. The Punjab Pollution Control Board was designated as the nodal agency for coordination and compliance.

This Hon'ble Tribunal was further pleased to implead the State of Punjab through Principal Secretary, Environment; Punjab Pollution Control Board through its Member Secretary; District Magistrate, Patiala and Commissioner, Municipal Corporation, Patiala as respondents in the case vide the said order dated 29.05.2025 with direction to file reply within two months.

10 JUL 2025



- 3) That it is pertinent to mention here that the Punjab Pollution Control Board being the prescribed authority is implementing the provisions of the environmental laws namely the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Rules made thereunder in the State of Punjab.
- 4) That the Punjab Pollution Control Board has issued notices and extended opportunities of hearing to Municipal Corporation, Patiala for the compliance of the Municipal Solid Waste Management Rules, 2016. The Punjab Pollution Control Board has also been impleaded as respondent no.2 in OA No. 213 of 2025 and as such the Punjab Pollution Control Board has filed a detailed reply in the case.
- 5) That the reply filed by the Punjab Pollution Control Board in OA No. 213 of 2025 has been examined and it is observed that the Board has taken and is taking appropriate action against Municipal Corporation, Patiala for violation of the provisions of the Solid Waste Management Rules, 2016.
- 6) That in view of the facts and circumstances of the case, it has been decided by the deponent Deputy Commissioner, Patiala to adopt the reply filed by the Punjab Pollution Control Board. As such the reply of the Punjab Pollution Control Board is being adopted by the respondent Deputy Commissioner, Patiala.

7) That the deponent may kindly be allowed to place on record, the present short reply for adoption of the reply filed by the Punjab Pollution Control Board.

30 JUL 2025

Date: 30 JUL 2025

Place: Patiala

Verification:



Verified that the contents of Para No. 1 to 7 of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 8 is prayer. No part of the above short reply is false and no material has been concealed therein.

Deponent  
(Preeti Yadav)  
Deputy Commissioner, Patiala

*Clear DM*  
*P.S. Office*  
*27/7/2025*  
*verified the deponent*

Date: 30 JUL 2025

Place: Patiala

*27/7/2025 - 1612-5615*  
*DM*

Deponent

(Preeti Yadav)  
Deputy Commissioner, Patiala

Verified that the above statement is made on solemn affirmation before me this 30th day of July 2025 by Preeti Yadav who has been personally known to me since DM No. & year of Register Patiala Serial No. & date of entry Patiala

ATTESTED

BAL KRISHAN  
Advocate & Oath Commissioner  
PATIALA

*P.S. Office*  
*Clear*  
*DM*

*Jaspreet Singh*  
*985543897*